

of the hon. Minister of Railways and the hon. Minister in charge of fertilisers. In any case, they wanted to take advantage of the weak position of the industry. Even today, up till now, the Fertiliser Corporation of India has not fixed the price of coal in spite of so much of negotiation. I hope the hon. Minister will see to it that a fair price is fixed immediately so that the industry is not put to trouble.

Another problem in regard to coal is in connection with the movement by railway. The hon. Minister says that enough of railway wagons are available, but coal is not actually getting enough of wagons. The consumer is suffering for want of railway wagons and the industry is suffering because the stocks are the piling at the pitheads. Therefore, the Ministry should look into this and see that proper railway wagons are made available.

I do not want to cover the NMDC because my time appears to be over. But I would just take one minute to refer to two or three times of the Demands for Grants.

I would only refer to the Department of Iron and Steel. In the Demands for Grants it has been stated that the pay of officers in 1968-69 would be Rs. 5,67,400 as against the revised figure of Rs. 4,76,300 in 1967-68. Similarly, pay of establishment has also been increased from Rs. 3,26,400 to Rs. 4,00,700. Why has there been this increase? We are trying to introduce economy at every stage. So much of increase cannot be accounted for simply by the raising of the dearness allowance. It means something more; it means additional staff. And additional staff at this juncture cannot be tolerated. The hon. Minister must explain why this increase has taken place.

MR. DEPUTY-SPEAKER : Let us introduce economy of time now. The hon. Member must try to conclude.

SHRI D. N. PATODIA : Kindly bear with me for just one minute. The other item is under the head of "Other Revenue Expenditure of the Ministry of Steel, Mines and Metals." Here the total expenditure on the Bureau of Mines has been in-

creased from Rs. 30,51,000 to Rs. 45,94,000. Why? This, again, has been mostly on account of officers' pay and establishment expenses. There is a clear case for economy here also.

Two words about the office of the Iron and Steel Controller and the office of the Coal Controller. The job of the office of the Iron and Steel Controller has been considerably reduced after steel has been decontrolled with effect from 1st May 1967. Why could there not be a substantial reduction in expenditure? But economy has been introduced only to the extent of 1 lakh. It is insignificant. Even now, expenditure has been provided to the extent of Rs. 36,44,000. There is scope for a further reduction of at least Rs. 10-15 lakhs. He must look into it.

As regards the Coal Controller's office, the entire job is over. There is no function of this office now. Coal has been decontrolled. But even now the Minister wants to continue expenditure for six months. Why? It must be wound up immediately. We cannot bear this expenditure of Rs. 20 lakhs because he wants to continue it for six months.

Therefore, I would request the Minister to reduce his demands to the extent suggested by me and also introduce efficiency in the management of Hindustan Steel on the lines I have suggested-

17.41 hrs.

Re : CONSTITUTIONAL SITUATION IN U.P.

श्री कंबरलाल गुप्त (दिल्ली सदर) :
 उपाध्यक्ष महोदय, आपके सामने पहले भी इसके बारे में बात आई है और अभी 6 बजे कैबिनेट की मीटिंग है यू पी के बारे में। मेरा कहना यह है कि गवर्नर की रिपोर्ट सबको मालूम है। इस लिये सरकार को चाहिये कि वह गवर्नर की रिपोर्ट को टेबल पर रखे और उस पर यहाँ पर बहस की जाय। संबिंद के लोग हम लोगों से मिले हैं। उन लोगों की वहाँ पर मैजस्ट्रिट है लेकिन यह सरकार वहाँ डिमाके-टिक इन्स्टिट्यूशन को खत्म करना चाहती है।

MR. DEPUTY SPEAKER : Can this House anticipate events ? No question of Cabinet meeting can be raised here now.

SHRI D. C. SHARMA (Gurdaspur) : The Governor's reports are confidential. They can never be placed on the Table.

श्री कंबरलाल गुप्त : गवर्नर की रिपोर्टें सब अखबारों में छपी हैं। यह कोई छोटा इन्सिडेंट नहीं है। सरकार इससे बचना चाहती है। मैं आपसे ही तो प्रोटेक्शन मांग सकता हूँ। संविद की मंज़ारिद है। उन्होंने राष्ट्रपति से श्री गवर्नर से कहा है कि वह अपने सदस्यों को पि.ज़िकली प्रोड्यूस कर सकते हैं, सामने ला सकते हैं। फिर भी गवर्नर रिजर्व करता है कि वहाँ पर मिड-टर्म पोल होना चाहिये। वह एक तरह से डिमार्कसी की इत्या है।

MR. DEPUTY-SPEAKER : This point was raised by Shri S. M. Banerjee and Shri S. M. Joshi at 2 P. M. and then I disposed it off.

श्री कंबरलाल गुप्त : आप वह रिपोर्टें टेबल पर रखवाइये तो फिर बातचीत हो।

MR. DEPUTY-SPEAKER : The question of what the Governor has reported, what the President is going to decide about it—how is this House at this stage concerned with all this, I cannot see (*Interruptions*). I appreciate your anxiety about it.

SHRI KANWAR LAL GUPTA : This is a very serious matter.

SHRI BALRAJ MADHOK (South Delhi) : I must make one thing clear. Whatever the Governor's report be, now before any final decision is taken I learn that some kind of horse-trading is being done in Rashtrapati Bhavan also. It is not meant for that thing. The whole report should be placed before the House and we should know why, when the Congress Party is prepared to form a Ministry, when the SVD also is prepared to form a Ministry, when both sides are prepared to form their government, cannot one party be given a chance to do so and to prove that

they can do it. This kind of horse-trading, this kind of deceiving the House, is not proper.

श्री कंबरलाल गुप्त : यस्ता कौन सा है उपाध्यक्ष महोदय ?

MR. DEPUTY-SPEAKER : Under our Constitution, is this the occasion to raise this issue ?

श्री कंबरलाल गुप्त : कांग्रेस प्रौर अपो-ज़िशन सबने कहा है कि मिड-टर्म पोल नहीं होना चाहिये। उसके बाव भी सरकार ऐसा करने जा रही है, यह गलत बात है।

MR. DEPUTY SPEAKER : I fully recognise there are occasions when you feel perturbed, very naturally, very much concerned. But so far as this House is concerned, can we give that latitude or permit discussion of it at this stage ?

SOME HON. MEMBERS : NO.

MR. DEPUTY-SPEAKER : I asked Shri Madhok is this constitutionally permissible now ? No.

Shrimati Tarkeshwari Sinha.

SHRI D. C. SHARMA : I take strong exception to the point raised by Shri Madhok on two counts. First, the Governor's report is confidential and is not to be laid on the Table.

SHRI KANWAR LAL GUPTA : It has been published. We all know.

SHRI D. C. SHARMA : Secondly, Rashtrapati Bhavan has been brought into discussion.

It is never done. Those words which are indecorous about the Rashtrapati should be expunged.

SHRI BALRAJ MADHOK : I stand by every syllable of what I have said.

MR. DEPUTY-SPEAKER : He has not brought in the Rashtrapati, but what things are happening in Rashtrapati Bhavan, horse-trading or anything, I do not know. This House has nothing to do with that.